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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 27th July, 2026

Uploaded on: 28th July, 2026

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W.P.(C) 10214/2026

SURESH KUMAR MISHRA

.....Petitioner

Through: Mr. Vipin Kumar, Mr. Aditya, Mr.
Anjani Kr. Mishra, Ms. Pralika
Chakraborty, Mr. Fareeduddin, Ms.
Srejal Mishra, Advocates.

versus

**MUNICIPAL CORPORATION OF DELHI AND
ORS**

.....Respondent

Through: Ms. Arti Bansal ASC-MCD with Ms.
Shruti Goel Advocate.
Mr. Devvrat Yadav (S.P.C), Mr.
Manish Rawat(G.P) and Mr. Kartik
Sharma (G.P).
Ms Vaishali Gupta (Panel Counsel for
GNCTD) and Ms. Aanchal Rajput
Advocate for R-3.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE VIKAS MAHAJAN

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.
2. The present petition has been filed by the Petitioner under Article 226 of the Constitution of India, *inter alia*, seeking directions to the Respondents to allow the Petitioner to peacefully vend from the vending site *i.e.*, on the open space Madhya Marg, opposite booster pump, Tughlakabad extension, Central Zone, Ward S-82, New Delhi.



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3. The case of the Petitioner is that he is a street vendor, who has been vending from the vending site for several years.
4. The Petitioner has been issued a Certificate of Vending (*hereinafter*, 'CoV') bearing **URINo. 2171103** under the category of "***Others***" for Central Zone, Ward S-82. The Petitioner has been selling ready made garments on a mobile cart.
5. The photograph of Petitioner's vend is placed on record. The same is set out below:



6. The grievance of the Petitioner is that he is not being allowed to



peacefully vend his wares and is being repeatedly obstructed by the concerned officials of the Municipal Corporation of Delhi and Delhi Police.

7. Ld. Counsel for the MCD submits that the terms and conditions of vending makes it clear that the Petitioner has to be a mobile vendor.

8. It is further submitted by ld. Counsel for the MCD that the CoV of the Petitioner is in the category of “*Others*”, and the conditions which are applied to the vending are as under:-

Conditions of the Vending Certificate

1. Vendor shall not have any other permanent or long-term vending certificate.
2. Vending certificate is non-transferable.
3. It is mandatory for the vendor to follow the vending period and zone as determined by TVC or local body.
4. Vendor shall not give his vending certificate on rent in any way.
5. Vendor shall not have any infectious disease.
6. Vendor shall have to take care of hygiene on vending place /zone and nearby area and also take care of public health.
7. Vendor shall display copy of vending certificate on his place/vending site and will produce original documents to TVC/ concerned inspector whenever required.
8. Vendor/Squatter shall insure that no hindrance be caused to pedestrian and vehicular moment.
9. Vendor shall not vend/sell any harmful, dangerous and polluted items. It should also be ensured that the quality of the products sold and services provided to the public conform to the prescribed standards of public health, hygienic conditions and safety.
10. The street vendor shall not do any unauthorized/illegal activity.



11. Mobile vendors shall not stay or vend more than 30 minutes or time prescribed by the TVC at place in a vending/squatting zone. Vendor shall not stay or vend in a non-vending zone.
 12. Vendors will not block footpaths and will not vend on roads. vendor should take care of space in front of vending stalls/counters on footpath for pedestrians.
 13. Vending certificate can be cancelled or suspended on the basis of violations.
 14. Vendor shall not build or construct any kind of permanent or temporary structure at vending site.
 15. Seller shall adopt health and hygiene conditions as required by local laws and court orders.
 16. Vendor have to follow all the conditions mentioned in Delhi Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2019.
9. The Court has considered the matter. The Petitioner has to strictly comply with the terms and conditions of the CoV and continue to operate as a mobile vendor. The Petitioner cannot stay at any particular place for more than 30 minutes.
10. Subject to above, the Petitioner's vending activity shall not be disturbed.
11. The petition is disposed of in the above terms. Pending applications, if any, are also disposed of.

PRATHIBA M. SINGH
JUDGE

VIKAS MAHAJAN
JUDGE

JULY 27, 2026/MR/SM